

COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE.

SEVENTEENTH REPORT

(Second Lok Sabha)

I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Seventeenth Report.

2. The Committee held its sitting on the 11th December, 1959. The Committee considered applications for leave of absence from nine members. The recommendation of the Committee with respect to each application is given below:

3. Shri Bishanchandar Seth: The member has applied for leave of absence from the 24th April to 9th May, 1959 during the Seventh Session and from the 3rd August to 2nd September, 1959 during the Eighth Session on the ground of illness. The Committee recommend that leave may be granted to the member for this period of 47 days.

4. Shri Vinayak Rao K. Koratkar: The member has applied for leave of absence for the entire period of Ninth Session (16th November to 22nd December, 1959) on account of his illness. The Committee recommend that leave may be granted to the member for this period of 37 days.

5. Shri U. Muthuramalinga Thevar: The member has applied for leave of absence for the whole of the Eighth and Ninth Sessions on account of ill health. The total period of absence of the member from the 3rd August to 12th September, 1959 during the Eighth Session and from the 16th November to the 22nd December, 1959 during the Ninth Session, amounts to 78 days. The

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Committee recommend that leave may be granted to the member for a period of 59 days in the first instance i.e. up to the 3rd December, 1959.

6. Shri B. Pecker: The member has applied for leave of absence for the entire period of the Ninth Session (16th November to 22nd December, 1959) on account of illness. The Committee recommend that leave may be granted to the member for this period of 37 days.

7. Shri Lachman Singh: The member has applied for leave of absence for the entire period of Ninth Session (16th November to 22nd December, 1959) in order to repair his house which was gutted by fire. The Committee recommend that leave may be granted to the member for this period of 37 days.

8. Shri Fatehsinhrao Pratapsinhrao Gaekwad: The member has applied for leave of absence for the entire period of the Ninth Session (16th November to 22nd December, 1959) on account of illness. The Committee recommend that leave may be granted to the member for this period of 37 days.

9. Shri K. Ashenna: The member has applied for leave of absence from the 9th September to 12th September, 1959 during the Eighth Session and from the 16th November to 16th December, 1959 during the Ninth Session on the ground of illness. The Committee recommend that leave may be granted to the member for this period of 35 days.

10. Shri Pendekanti Venkatasubbaiah: The member has applied for leave of absence from the 11th August to 12th September, 1959 in the Eighth Session and from the 16th November to 6th December, 1959 in the Ninth Session on account of continued illness of his mother. As the member was present in the House on the 7th December, 1959 and there was no sitting of the House on the 5th

and 6th December, 1959, the total period of absence of the member up to 4th December, 1959 amounts to 52 days. The Committee recommend that leave may be granted to the member for this period.

11. Shri Chandikeshwar Sharan Singh Ju Deo: The member has applied for leave of absence from the 16th November to the 9th December, 1959 on account of illness and mishaps in the family. The Committee recommend that leave may be granted to the member for this period of 24 days.

12. A statement showing names of members who have been continuously absent from the sittings of the House for 15 days or more during the Eighth Session is laid on the Table.

NEW DELHI,
The 12th December, 1959.

MULCHAND DUBE
Chairman